

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307
IA-1102/2023
In
IB-486(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Sunil Mohan Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Naveen Kumar Jain for RP in 1102/2023.

For the Respondent : Mr. Abhinav Hansaria, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1102/2023:-

Learned Counsel appears for the Applicant. Learned Counsel appears for the Resolution Professional. Mr. Abhinav Hansaria, Learned Counsel appearing for the Personal Guarantor has submitted that he has filed an application seeking setting aside of the order dated 19.03.2024 vide which the Personal Guarantor was set aside ex parte. He has also stated that objections to the report of the Resolution Professional have already been filed. He shall take steps to bring the application seeking setting aside and objections on record within two days.

It is made clear that no further adjournment will be granted on the next date of hearing and the matter will be heard on merits if the said documents are not brought on record.

List the matter on **16.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Shammy
10.04.2024

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**